

ITEM NO.102

COURT NO.8

SECTION III

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(S). 8671/2015

CISF & ORS.

APPELLANT(S)

VERSUS

SANTOSH KUMAR PANDEY

RESPONDENT(S)

Date : 23-11-2022 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Appellant(s) Ms. Madhavi Divan, Ld. ASG
Ms. Nidhi Khanna, Adv.
Ms. Megha Karanwal, Adv.
Ms. Deepabali Dutta, Adv.
Mr. B.K. Satija, Adv.
Mr. Arvind Kumar Sharma, AOR

For Respondent(s) Mr. Vimal Johnson Kerketta, Adv.
Mr. Chandan Kumar, Adv.
Mr. Kumar Rajeev, Adv.
Mr. Rakesh Uttamchandra Upadhyay, AOR

UPON hearing the counsel, the Court made the following
O R D E R

Heard in part.

Request for adjournment is made on behalf of the learned counsel for the sole respondent on the ground that the counsel is not able to come to Court today because of personal reasons.

With some reluctance, we adjourn the appeal to 29.11.2022.

(POOJA SHARMA)
COURT MASTER (SH)

(R.S. NARAYANAN)
COURT MASTER (NSH)